HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

W.P. PUBLIC INTEREST LITIGATION NO: 6 OF 2025

Between:

Thakur Gyanesh Singh, S/o: Thakur Vijay Singh, aged about. 35 years, Occ. Business H.No.7-21, near Shiva templeroad, Raghunathpally Village and Mandal, District Jangaon, T.G.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Panchayatraj and Rural Development Department, Secretariat, Hyderabad, T.G
2. Director of Town and Country Planning, Represented by its Director, A.C. Guards, Hyderabad, T.G.
3. District Collector, Jangaon District, T.G.
4. Panchayat Secretary, Raghunathpalle Village and Mandal, Jangaon District, T.G.
5. M/s Navatha Homes, Registered No. 275/2022, Reg. Office 2-8-533/A, Indira Nagar, Waddeaplly, Hanumakonda City and District, T.G. Rep by its, Authorised Signatory
6. Nagurla Venkateshwarlu, S/o: Rajeshwar Rao, aged about. 54 years, Occ.not known, R/o H.No 2-8-533/A , Indira Nagar, Waddeaplly, Hanumakonda City and District, T.G.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ or direction preferably Writ of Mandamus, declaring the inaction of respondent No.3, is illegal, unjust, arbitrary, unconstitutional and violative of Article 14 and 300-A of the Constitution of India for not taking any action on the representation dated 25/11/2024 submitted by the petitioner No.1

and direct the respondent No.3 to conduct a detailed enquiry on the irregularities committed while approving the layout and not meeting the conditions as specified while approving the draft layout.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.5 and respondent No.6 not to alienate any of the plots or land to anyone by creating third party interest.

Counsel for the Petitioner: SRI ASHOK KUMAR N(NONE APPEARED)

Counsel for the Respondent No.1: GP FOR PANCHAYAT RAJ RURAL DEV

Counsel for the Respondent No.2: GP FOR MUNICIPAL ADMINISTRATION URBAN DEVELOPMENT

Counsel for the Respondent No.3: GP FOR REVENUE

Counsel for the Respondent No.4: SRI P. KISHORE RAO, SC FOR GRAM PANCHAYAT

Counsel for the Respondent Nos.5 and 6:----

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.6 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None appears for the petitioner.

2. Since nobody entered appearance for the petitioner on the last date of hearing, the matter was directed to be listed today under the caption "for dismissal".

3. A perusal of the "main prayer" shows that the only grievance of the petitioner is that his representation dated 25.11.2024 has not been decided by the District Collector, Jangaon District. A perusal of the said representation dated 25.11.2024 shows that it is vague in nature.

4. It appears that the grievance canvassed in this writ petition does not survive and therefore, nobody is also present to argue on behalf of the petitioner.

5. The writ petition is accordingly disposed of. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-L.L.AKSHMI BABU
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

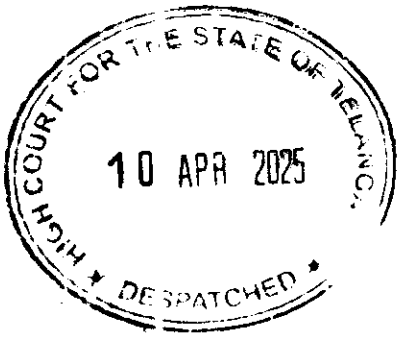
To,

1. The Principal Secretary, Panchayatraj and Rural Development Department, Secretariat, The State of Telangana, Hyderabad, T.G
2. The Director, Director of Town and Country Planning. A.C. Guards, Hyderabad, T.G.
3. District Collector, Jangaon District, T.G.
4. Panchayat Secretary, Raghunathpalle Village and Mandal, Jangaon District, T.G.
5. One CC to Sri Ashok Kumar N, Advocate [OPUC]
6. Two CCs to GP for Panchayat Raj Rural Development, High Court for the State of Telangana, at Hyderabad [OUT]
7. Two CC to The GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad[OUT]
8. Two CC to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OUT]
9. One CC to Sri P. Kishore Rao, SC for Gram Panchayat[OPUC]
10. Two CD Copies

TJ
LS

HIGH COURT

DATED:01/04/2025



ORDER

WP(PIL).No.6 of 2025

DISPOSING OF THE WRIT PETITION

WITHOUT COSTS

(15) PA 10/4/25